

~~ITEM~~ NO.3

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 4 in WRIT PETITION (CIVIL) NO(s). 427 OF 1999

N.C.O.A.OF CENT.PUBLIC SECTOR UNDER.&ORS

Petitioner(s)

VERSUS

U.O.I. & ORS

Respondent(s)

(for directions and office report )

Date: 17/04/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s)

Mr. Jai Prakash Pandey,Adv.

For Respondent(s)

Mrs.B.Sunita Rao,Adv.

Mr. Rajiv Dutta, Sr. Adv.

Ms. M.F.Humayunisa, Adv.

Ms. Sunita Sharma, Adv.

Mr. D.S. Mahra ,Adv

Mr. B.S. Banthia ,Adv

UPON hearing counsel the Court made the following

O R D E R

The case has not been decided by the BIFR.

To be listed in the month of July, 2006. It has been made clear to the counsel for the parties

that no further adjournment shall be granted for whatever reasons.

(Parveen Kr. Chawla)

Court Master

(Kanwal Singh)

Court Master